

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing

O.A. No. 62/684/2021

This the 23rd day of April, 2021

HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. DINESH SHARMA, MEMBER (A)

Kiran Jyot Kour (Aged: 31 years), W/o Late Mithan Singh, R/o Dewar Tehsil
Tral, District Pulwama. At Present: Zaffron Colony Mehjoor Nagar, Srinagar.
.....Applicant

(Advocate:-Mr. Shahbaz Sikandar)

Versus

1. Union Territory of Jammu and Kashmir through Principal Secretary to Government Home Department, Civil Secretariat, Srinagar/Jammu-180001.
2. Inspector General of Police, Kashmir Zone, Srinagar-190015.
3. Deputy Inspector General of Police, South Kashmir, Range Anantnag-192101.
4. Senior Superintendent of Police, Awantipora, District Pulwama-192122.
.....Respondents

(Advocate: Mr. Rajesh Thappa, learned D.A.G.)

ORDER

[O R A L]

(Delivered by Hon'ble Mr. Dinesh Sharma, Member-A)

The applicant is aggrieved of the inaction on the part of the respondents in not considering her case for appointment on compassionate grounds.

2. Learned counsel for the applicant submits that the applicant would be satisfied, if a direction is issued to the respondents to consider the case of the applicant for grant of compassionate appointment in terms of Compassionate Appointment Rules of 1994 notified vide SRO 43 of 1994.

3. We have heard Mr. Shahbaz Sikandar, learned counsel for the applicant and Mr. Rajesh Thappa, learned D.A.G. for the respondents and perused the records.



4. Looking to the limited prayer made by the learned counsel for the applicant as well as the facts and circumstances of the case, we dispose of the O.A. with direction to the respondents to consider the case of the applicant for grant of compassionate appointment, in accordance with rules, and pass a reasoned and speaking order and communicate the decision so taken to the applicant within a period of two months from the date of receipt of certified copy of this order.



5. It is made clear that we have not entered into the merits of the case.

6. There shall be no orders as to cost.

(DINESH SHARMA)
MEMBER (A)

Arun

(RAKESH SAGAR JAIN)
MEMBER (J)